

IN THE SUPREME COURT OF INDIA  
INHERENT JURISDICTION

CONTEMPT PETITION (CIVIL) NO. 415 OF 2025  
IN  
SPECIAL LEAVE PETITION (CIVIL) NO. 9907 OF 2024

ARCHANA

PETITIONER(S)

VERSUS

DR. (PROF.) RAJ KUMAR

ALLEGED CONTEMNOR(S)  
/RESPONDENT(S)

O R D E R

1. Learned counsel for the parties state that the interim order has been complied with, rendering the contempt proceedings infructuous. The same is accordingly disposed of as infructuous.
2. Pending application(s), if any, shall stand closed.

.....J.  
(SURYA KANT)

.....J.  
(JOYMALYA BAGCHI)

NEW DELHI;  
NOVEMBER 07, 2025.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9907/2024

[Arising out of impugned judgment and order dated 11-09-2023 in LPA No. 615/2017 passed by the High Court of Jharkhand at Ranchi]

ARCHANA

Petitioner(s)

VERSUS

STATE OF JHARKHAND &amp; ORS.

Respondent(s)

(IA No.74983/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74986/2024-EXEMPTION FROM FILING O.T. and IA No.74980/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 74983/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 74986/2024 - EXEMPTION FROM FILING O.T., IA No. 102562/2024 - MODIFICATION OF COURT ORDER and IA No. 74980/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CONMT.PET. (C) No. 415/2025 in SLP(C) No. 9907/2024 (XVII-B)

Date : 07-11-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. Kripa Shankar Prasad, Adv.  
Mr. Mohd Ainul Ansari, Adv.  
Mr. Kripa Shankar Prasad, AOR  
Mr. Manoj Kumar Goyal, Adv.  
Mr. Rishabh Goyal, Adv.  
Mrs. Rashmi Naraina, Adv.  
Mr. Harsh Jain, Adv.  
Ms. Mehjabin Ansari, Adv.

Mr. Kripa Shankar Prasad, AOR

For Respondent(s) : Mr. Tarkeshwar Nath, Adv.  
Mr. Harshit Singh, Adv.  
Mr. Anant Dev, Adv.  
Mr. Rameshwar Prasad Goyal, AOR  
  
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. The order dated 19.08.2025 passed in SLP (Civil) No.24976/2023 seems to have been passed without bringing to the notice of the Hon'ble Bench, the interim order dated 15.04.2024 passed much earlier by this Bench in the instant SLP.
2. List this matter, along with record of SLP (Civil) No.24976/2023 on 19.12.2025. SLP (Civil) No.24360/2023 be also listed along with this matter.
3. Reply, if any, be filed to IA No. 102562/2024.

CONMT.PET.(C) No. 415/2025 in SLP(C) No. 9907/2024

4. The contempt petition is disposed of as infructuous in terms of the signed order. Signed order is placed on the file.
5. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR